



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Dec/202425/18

DATED: 23/12/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Dec/202425/18 dated 23/12/2024 of Norms Committee - I for the year 2024-25 was held on 23/12/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000692AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has applied for amendment of AA No 0711010871; however, the firm has wrongly submitted DL reply in respect of AA No. 0711005469. The Committee decided to seek correct DL reply and clarification from the firm within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003677AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. You are also requested to provide the per-unit requirement in Excel sheet. Share the above Point (3-6) information/details in excel sheet in the below format.	

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
Case stands deferred.								

Case No.	3 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004555AM25
RA File Number	039504000074 AM16
Licence No and Date	0310795761/07/05/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.12.2024, as under: i. Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024

HQ File Number	HQRNORM REVIW00002380AM25
RA File Number	072404000152 AM16
Licence No and Date	0710108550/24/07/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Brief case history. b. Details of duty paid and outstanding. c. Details of export products. d. Excel sheet of export product (EP) including EP name, EP Sketch net weight of EP, Input raw material dimension and weight, and quantity in numbers e. For each raw material imported, total import quantity in Kg, total net weight of import item contained in the EP and % wastage on net content basis. f. GST invoice of scrap disposal. Case stands deferred.	

Case No.	5 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004556AM25
RA File Number	039504000535 AM17
Licence No and Date	0310808333/07/10/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.12.2024, as under: i. Quantity of import item at SI No. 1 to 7 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004557AM25
RA File Number	039504000798 AM17
Licence No and Date	0310810465/11/01/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.12.2024, as under:	
i. Quantity of import item at SI No. 1 to 3 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	
RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003859AM25
RA File Number	042404000059 AM18
Licence No and Date	0410163237/19/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003858AM25
RA File Number	042404000151 AM18
Licence No and Date	0410163668/06/11/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004428AM25
RA File Number	052304000487 AM18
Licence No and Date	0510405815/08/03/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	12 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	13 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004554AM25
RA File Number	039504001012 AM20
Licence No and Date	0310834142/14/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.12.2024, as under: i. Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	14 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been	

received. Hence, the committee decided **to issue reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	15 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004424AM25
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004457AM25
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004423AM25
RA File Number	052304000045 AM21
Licence No and Date	0510414366/10/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00000871AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 19.12.2024, as under:	

Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that representatives of the firm were present on virtual PH. The Committee noted that the weight of import items and export product furnished by the firm are inconsistent with regard to material balancing. Further, UOM of imported components should be indicated in Numbers, which are not available. Hence, the Committee asked the firm's representatives to submit the clarification/required documents as soon as possible.	
Case stands deferred.	

Case No.	22 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003676AM25
RA File Number	05AA04048981 AM22
Licence No and Date	0511003469/06/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004404AM25
RA File Number	05AA04053715 AM22
Licence No and Date	0511003669/15/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	25 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	26 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	27 / NC/1/MEET/Dec/202425/18
Case Status	Case Rejected
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that vide letter dated 06.11.2024, the firm has stated that it has already received rejection letter against the said AA and requested for closure of the case. Hence, the committee decided to close and to reject the case. Case stands rejected.	

Case No.	28 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	29 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that representatives of the firm were present on virtual PH. The Committee noted that the weight of import items and export product furnished by the firm are inconsistent with regard to material balancing. Further, UOM of imported components should be indicated in Numbers, which are not available. Hence, the Committee asked the firm's representatives to submit the clarification/required documents as soon as possible. Case stands deferred.	

Case No.	30 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred

Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003487AM25
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of MHI dated 20.12.2024. The comments given by MHI do not indicate the % wastage allowed on net content after recovery in respect of import items. Hence, the Committee decided to defer this case and to discuss this further in the forthcoming meeting. Case stands deferred.	

Case No.	32 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00001697AM25
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	37 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	38 / NC/1/MEET/Dec/202425/18
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Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team for factory visit.	

Case No.	39 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team for factory visit.	

Case No.	40 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	

Case deferred for the comments of Technical team for factory visit.

Case No.	44 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00001707AM25
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 23.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision: DL issued on 18.12.2024, reply is awaited from the applicant.	

Case No.	46 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the manufacturing activity on the imported inputs? 2. Why the number of imported items in numbers are different when the export items are also in numbers? Give full justification. 3. Submit a list of imported inputs required in each export product to match the quantity of the imported items in the total export items. 4. In the Appendix 4E, indigenous inputs show NA. How the imported inputs could be required for manufacturing the export product? If indigenous items are there, submit a revised Appendix 4E. Case stands deferred.	

Case No.	47 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the	

applicant to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	48 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	49 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVW00004482AM25
RA File Number	05AX04000463 AM24
Licence No and Date	0511019172/05/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.12.2024, as under:	

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS	7.0 MTS	PIPE FITTING CARBON STEEL, P280GH, P305GH, P265GH, P280GH EN10222- 2, EN10253-2, EN10216-2 SA/A 234 WPB/WPC, SA/A 106 GR.B/ ELBOW/ FORGED CAP/ CONCENTRIC REDUCTION/TEE /COUPLING /FORGED NOZZLE /FORGED MAIN PIPE /FORGED BRANCH /SOCKOLET/ WELDOLET & ALL TYPES OF VARIANTS.	NET TO NET UNDER GN-4 WITH ACCOUNTABILI TY CLAUSE.
			Flanges Carbon steel, SA / A 105, SA/ A 350 LF 2 (LTCS), SA/ A 350 LF 2 (LTCS), EN10222-2, EN10028-2, P265GH, P280GH EN10222- 2	NET TO NET UNDER GN-4 WITH ACCOUNTABILI TY CLAUSE.
			PIPE FITTING ALLOY STEEL, 11CrMo9-10 EN10222-2,SA/A 182 / SA 234 GRADE P1 TO P92,EN10222-2,EN10253-2, REDUCERS / ELBOW / END CAPS/Forged Branch/Forged Main Pipe/ TEE / COUPLING / SOCKOLET/ WELDOLET	NET TO NET UNDER GN-4 WITH ACCOUNTABILI TY CLAUSE.

			/WELD ON SOCKET / FORGED NOZZLE/ FORGED CAP / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	
NOTE: 1. THE GRADE OF MATERIAL AND SIZES OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF MATERIALS AND SIZES GOING IN THE EXPORT PRODUCT. 2. THE ITEM OF IMPORT WILL BE CLUBBED WITH THE ITEM OF EXPORT OF AAs No 511016565 DATED 27.12.2022, 511018362 DATED 18.04.2023, and 511018617 dated 02.05.2023 RA concerned may take suitable consequential action accordingly.				

Case No.	50 / NC/1/MEET/Dec/202425/18				
Case Status	Case Approved				
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024				
HQ File Number	HQRNORM REVIW00004481AM25				
RA File Number	05AX04001000 AM24				
Licence No and Date	0511019766/13/07/2023				
Norms Committee Decision:					
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.12.2024, as under:					
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	QUANTITY TO BE ALLOWED	
1	PARTS CONSISTING OF PRE-FABRICATED PIPING FOR OIL GASES PLANT.	43.00 MTS	ALLOY STEEL PIPES. SA/ A 335 GRADE P1 TO P95	1.02 KGS/KGS ON THE WEIGHT OF ALLOY STEEL IN THE EXPORT PRODUCT.	NET PIPES

VALVES.

NET TO NET UNDER GN-4 WITH
ACCOUNTABILITY CLAUSE

NOTE: 1. THE GRADE AND SIZE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE AND SIZE OF THE ALLOY STEEL PIPES GOING IN THE EXPORT PRODUCT.

2. THE ITEM OF IMPORT WILL BE CLUBBED WITH THE ITEM OF EXPORT OF AAs No 511013731 DATED 13.07.2022, 511014350 DATED 18.08.2022, 511014456 dated 24.08.2022, 511015071 dated 29.09.2022, 511015074 dated 29.09.2022, 511016268 dated 09.12.2022, 511016532 dated 26.12.2022, 511017406 dated 20.02.2023, 511017350 dated 15.02.2023, 511021451 dated 10.10.2023, 511021744 dated 25.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting to explain the case in detail.	
Case stands deferred.	

Case No.	52 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024

and Date	
HQ File Number	HQRNORM REVIW00001703AM25
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION.	

Case No.	54 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00001704AM25
RA File Number	05AX04001937 AM24
Licence No and	0511021294/03/10/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Wastage in Appendix 4E of the CE certificate is stated as NIL, however wastage is being shown in the reply. Clarification thereof. ii. What is net weight of import item contained in Export Product? iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	56 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Wastage in Appendix 4E of the CE certificate is stated as NIL, however wastage is being shown in the reply. Clarification thereof. ii. What is net weight of import item contained in Export Product? iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	57 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	58 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004483AM25
RA File Number	05AX04001966 AM24
Licence No and Date	0511021803/31/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 21.12.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	FURNACE PARTS FOR GAS BURNERS.	19.80 MTS	LRGO BURNERS CASTINGS (HUB, CAP & ARM)	1.02 KG/KG OF THE NET WEIGHT OF CASTINGS IN THE EXPORT PRODUCT.

NOTE: THE ITEM OF IMPORT WILL BE CLUBBED WITH AA No 511021804 DATED 30.12.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 22.12.2024, as under:

Export Item 1. LM 65.4 P3 PJ ROOT 87.0 NUMBERS (NOS)

 2 LM 12.0 P3 PJ TIP 87.0 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER) 21,683.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	24,33,34,35,36,41,42,43,95,96,97,98,99,153,160,161,162,163,164,165,166,167,168,169,170,172,173,174,175,176,177,178,179,180,181,182,183,184,185,186,187,188,189,190,191,194,195,213,219,220,221,222,246,248,251,252,269,270,271,273,274.	Components, allowed as per G.N.4
2.	1,2,3,4,5,6,7,8,9,10,17,18,19,20,21,22,23,25,26,32,37,38,113,114,115,116,152,154,207,209,210,211,223,243,245,249,250,255,256,257,258,259,260,261,264,267.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	61 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024

HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.05.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	63 / NC/1/MEET/Dec/202425/18										
Case Status	Case Approved										
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024										
HQ File Number	HQRNORM REVIW00004484AM25										
RA File Number	05AX04003266 AM24										
Licence No and Date	0511023360/19/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.12.2024, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM & QUANTITY</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>FURNACE PARTS FOR GAS BURNERS.</td><td>42.00 MTS</td><td>LRGO BURNERS GAS BURNERS EACH LRGO (800 SETS) (FOC)</td><td>1.02 KG/KG OF THE WEIGHT OF CASTINGS IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED	1	FURNACE PARTS FOR GAS BURNERS.	42.00 MTS	LRGO BURNERS GAS BURNERS EACH LRGO (800 SETS) (FOC)	1.02 KG/KG OF THE WEIGHT OF CASTINGS IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED							
1	FURNACE PARTS FOR GAS BURNERS.	42.00 MTS	LRGO BURNERS GAS BURNERS EACH LRGO (800 SETS) (FOC)	1.02 KG/KG OF THE WEIGHT OF CASTINGS IN THE EXPORT PRODUCT.							

NOTE: THE ITEM OF IMPORT WILL BE CLUBBED WITH AA NO 511021804 DATED 30.12.2023. EXPORT TO BE COMPLETED.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024

HQ File Number	HQRNORM REVIW00004520AM25
RA File Number	05AX04003818 AM24
Licence No and Date	0511024218/29/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24
Licence No and Date	3411004666/01/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 22.12.2024, as under: Export Item FRP ROTAR BLADE LM 77.4 P6 30 NOS Net weight per BLADE 21,854.0 Kg +/- 3 % Import item SL. NO SL.NO OF ADV.AUTH. QTY 1 2,3,4,5,8,9,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26,27,44,45,46, Components, allowed as per G.N.4 59,66,67,68,69,70,131,132,133,139,140,143,144,145,146.	

2.	39,40,41,42,43,47,48,71,128,129,142.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		

Case No.	68 / NC/1/MEET/Dec/202425/18	
Case Status	Case Approved	
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024	
HQ File Number	HQRNORM REVIW00004236AM25	
RA File Number	34AX04000912 AM24	
Licence No and Date	3411004667/01/03/2024	
Norms Committee Decision:		
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 22.12.2024, as under:		
Export Item - FRP ROTAR BLADE LM 75.7 P2 78 NOS Net weight per BLADE - 17,363.0 Kg +/- 3 % Import item-		
SL. NO	SL.NO OF ADV.AUTH.	QTY
1	6,7,8,9,10,11,12,13,14,15,20,21,22,23,24,25,26,27,28,36,37,38,39,50,51,52,53,71,72,73,77,82,83,84,85,86,97,98,99,130,131,138,139,142,143,144,147,154.	Components, allowed as per G.N.4

2.	46,47,48,49,58,59,65,67,70,89,90,91,92,129,141,151,152,153.	Consumables Qty as applied for Value altogether restricted to 3.0 % of FOB Value
3.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		

Case No.	69 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	70 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009223AM24
RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	71 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009228AM24
RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24

Licence No and Date	0611002576/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000109AM25
RA File Number	34AX04000957 AM24
Licence No and Date	3411004769/05/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 22.12.2024, as under:

Export Item FRP ROTAR BLADE LM 47.6 P2 12 NOS

Net weight per BLADE 8428.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	1,2,4,6,8,42,43,48,49,50,52,54,65.	Components, allowed as per G.N.4
2.	16,18,19,47,69.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004521AM25
RA File Number	05AX04000080 AM25
Licence No and Date	0511025010/16/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000302AM25
RA File Number	09AX04000019 AM25
Licence No and Date	0911007086/18/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	77 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000303AM25
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	78 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000443AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	79 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000460AM25
RA File Number	03AX04000247 AM25
Licence No and Date	0311033413/29/04/2024
Norms Committee Decision:	
DL issued on 18.12.2024, reply is awaited from the applicant.	

Case No.	80 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ABLE ENGINEERING COMPANY
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000557AM25
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	82 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00003379AM25
RA File Number	05AX04000242 AM25
Licence No and Date	0511025551/15/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 21.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	SLITTING LINE MACHINE (MADE BY IMPORT ITEM S.NO 1. SEAMLESS PIPE,2 PCBCARD,3. BEARING,4. THYRISTOR,5CONTACTOR,6. RELAY,7. MCCB, 8. SLITTING CUTTER AND SOME INDIGENOUS ITEMS)	1 SET	SEAMLESS PIPE	1.02% ON THE NET WEIGHT OF SEAMLESS TUBES IN THE EXPORT PRODUCT
			PCB CARD	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			BEARING	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			THYRISTOR	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			CONTACTOR	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			RELAY	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			MCCB	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			SLITTING CUTTER	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

NOTE: THE SIZE AND GRADE OF IMPORTED SEAMLESS PIPE SHOULD BE MATCHED WITH THE SIZE AND GRADE OF SEAMLESS PIPES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to give final chance to the applicant for attending PH along with relevant documents and samples** in the forthcoming meeting.

Case stands deferred.

Case No.	85 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	87 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000922AM25
RA File Number	09AX04000125 AM25
Licence No and Date	0911007303/27/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	88 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000923AM25
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	89 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Material Balance Sheet to arrive for the weight of Export Product. Case stands deferred.	

Case No.	90 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000982AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	91 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000987AM25
RA File Number	09AX04000117 AM25
Licence No and Date	0911007325/29/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	92 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to give final chance to the applicant for attending PH along with relevant documents and samples in the forthcoming meeting. Case stands deferred.	

Case No.	93 / NC/1/MEET/Dec/202425/18
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Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001211AM25
RA File Number	34AX04000211 AM25
Licence No and Date	3411005026/10/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 22.12.2024, as under:	

Case No.	94 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004425AM25
RA File Number	30AX04000141 AM25
Licence No and Date	3011005346/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to fix the ad-hoc norms** as per comments of DPIIT dated 19.12.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004427AM25
RA File Number	30AX04000144 AM25
Licence No and Date	3011005347/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to fix the ad-hoc norms** as per comments of DPIIT dated 19.12.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004430AM25

RA File Number	30AX04000142 AM25
Licence No and Date	3011005348/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004433AM25
RA File Number	30AX04000140 AM25
Licence No and Date	3011005349/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004434AM25
RA File Number	30AX04000147 AM25
Licence No and Date	3011005350/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004435AM25
RA File Number	30AX04000146 AM25
Licence No and Date	3011005351/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004437AM25
RA File Number	30AX04000145 AM25
Licence No and Date	3011005352/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM REVIW00004438AM25
RA File Number	30AX04000143 AM25
Licence No and Date	3011005353/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001604AM25
RA File Number	05AX04000832 AM25
Licence No and Date	0511026272/27/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 17.12.2024, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Dec/202425/18
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001740AM25
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	105 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002150AM25
RA File Number	04AX04000365 AM25
Licence No and Date	0411007888/26/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	106 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002188AM25
RA File Number	56AX04000063 AM25
Licence No and Date	1111000105/29/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25
Licence No and Date	0311036160/07/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002421AM25
RA File Number	30AX04000227 AM25
Licence No and Date	3011005576/09/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.12.2024, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002476AM25
RA File Number	05AX04001460 AM25
Licence No and Date	0511027126/12/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 19.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002513AM25
RA File Number	03AX04002082 AM25
Licence No and Date	0311036334/13/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Dec/202425/18
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002538AM25
RA File Number	07AX04000762 AM25
Licence No and	0711012058/14/08/2024

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that vide mail dated 20.12.2024, the firm has requested for closure of the AA. Hence, the committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	114 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002661AM25
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002754AM25
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. As per app 4E wastage is 3 % whereas as per flow chart wastage indicated is 5 %. Hence clarification is required. ii. Net content of import item in export without wastage.	

Case stands deferred.

Case No.	116 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002797AM25
RA File Number	05AX04001674 AM25
Licence No and Date	0511027481/02/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of parts of the Universal joint Kits to be manufactured from imported item. 2. Complete dimension of import items and export products. 3. Dimension of extremities of export product and their corresponding input blank size. 4. Detail technical note on manufacturing process including the relevant flow sheet. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. The information at S.Nos.4 & 5 should be supported by weight & dimensional drawing at each stage of manufacturing. Case stands deferred.	

Case No.	117 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25

Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002854AM25
RA File Number	05AX04001663 AM25
Licence No and Date	0511027547/04/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 21.12.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS. (PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.)	122.961 MTS	CARBON STEEL SEAMLESS PIPE	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES STAINLESS STEEL	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING CARBON STEEL	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING STAINLESS STEEL	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

			H SECTION / WT SECTION	1.02 KGS/KGS ON THE NET WEIGHT OF THE H SECTION / WT SECTION ANGLE, CHANNEL, BEAM IN THE EXPORT PRODUCT.
			HARDWARE ITEMS (CONE SHAPE LOCK NUT, SCREW, AND FINISHED BOLTS, HAX NUT, U BOLT, AND WELD EYE NIT)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, PLATES, H SECTION/WT SECTION, FITTINGS AND TEMPERATURE GAUGE SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES, PLATES, H SECTION/WT SECTION, FITTINGS, AND TEMPERATURE GAUGE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002885AM25
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Details of import items, Shape, Size (Dimension) and surface condition with density of material.
- ii. Justification of wastage supported by weight at each stage of manufacturing,
- iii. Dimension of final export product,
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. GST Invoice of scrap disposal.

Case stands deferred.

Case No.	120 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002962AM25
RA File Number	05AX04001812 AM25
Licence No and Date	0511027654/10/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	122 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003116AM25
RA File Number	34AX04000487 AM25
Licence No and Date	3411005411/18/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 22.12.2024, as under:

Export Item	LM 65.4 P3 PJ ROOT -	51NO
	LM 12.0 P3 PJ TIP -	51 NO

TOTAL WEIGHT - 21,683.0 Kg +/- 3 %

Import item

SL.NO	SL.NO OF ADV.AUTH.	QTY	
1	4,6,7,10,11,14,18,19,20,21,32,33,47,56,64,88,89,90,109,143,144,147,148,149, 150,152,153,154,155,162,163,164,166,167,168,169,170,171,172,173,174,175, 176,177,178,179,180,181,184,185,201,214,220,221,222,225,226.	Components, allowed as per G.N.4	
2.	13,31,39,40,62,80,81,82,83,84,98,146,151,198,199.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value	
3.	Rest of the items	As applied for	

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003486AM25
RA File Number	03AX04003301 AM25
Licence No and	0311037661/04/10/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. SUBMIT A COLOURED DRAWING OF EACH EXPORT PRODUCT UNDER AA AND INDICATE THE REQUIREMENT OF COMPONENTS ON NET-TO-NET BASIS. 2. WHAT PARTS WILL BE MANUFACTURED IN THE FACTORY AND WHAT PROCESS AND WASTAGE ARE INVOLVED? 3. INDICATE THE INDIGENOUS PARTS MANUFACTURED AND REQUIRED IN THE EXPORT PRODUCTS. 4. SUBMIT AN EXCEL SHEET INDICATING IMPORTED COMPONENTS AND INDIGENOUS PARTS USING RAW MATERIAL AND WASTAGE THEREOF. Case stands deferred.	

Case No.	124 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003533AM25
RA File Number	07AX04001096 AM25
Licence No and Date	0711012510/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 21.12.2024, as under: i. Against Export Product at S.Nos.1 to 5, the weight may be added as under:- 1- 55.63 kg., 2-7.43 kg., 3-134.9 kg., 4-5.56 kg., 5-35.87 kg. ii. The quantity of import items may be allowed as under:- 1- 278 kg, 2- 141 kg., 3- 607 kg., 4- 61 kg., 5- 215 kg. Grade of import item will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003535AM25
RA File Number	07AX04001101 AM25
Licence No and Date	0711012511/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 21.12.2024, as under: i. Against Export Product at S.Nos.1 to 6, the weight may be added as under:- 1-3.13 kg., 2-2.88 kg., 3-35.58 kg., 4-90.03 kg., 5-193.58 kg., 6-36.04 kg. ii. The quantity of import items may be allowed as under:- 1- 35 kg., 2- 32 kg., 3- 285 kg., 4- 1170 kg., 5- 1260 kg., 6- 432 kg. Grade of import item will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003553AM25
RA File Number	04AX04000635 AM25
Licence No and Date	0411008368/09/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 21.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BALANCING SLEEVE -CFP-5603-2533	121724 NOS (1558.00 KGS)	ROUND WIRE 11.70/11.75 MM ATTRIBUTE. GRADE: ENAW6061 H12	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE ITEM OF EXPORT.

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	129 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. Wastage in application and appendix 4E of the CE certificate is stated as NIL; however, wastage is being shown in the supporting documents detailing the manufacturing process. Clarification thereof.
- b. What is net weight of import item contained in Export Product?
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. The information at S.No.C above should be furnished, indicating indigenous input.

Case stands deferred.

Case No.	130 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003562AM25
RA File Number	31AX04000236 AM25
Licence No and Date	3111003956/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25
Licence No and Date	0311037798/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25

Licence No and Date	0311037807/10/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Sheet layout diagram of the material indicating the wastage during blanking, vi. Quantity of import items in Nos. also in addition to their weights. Case stands deferred.	

Case No.	133 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003651AM25
RA File Number	05AX04002215 AM25
Licence No and Date	0511028320/15/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantities of import items at Sl. No. 3 & 6 in Nos. also in addition to their weight.	

vi. Justification/basis for the quantities of welding materials supported by following information;

i. Weight of steel, which requires imported welding materials, giving break-up of:

1. Steel Plates/Sheets upto 30 mm thickness.
2. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
3. Steel Plates/Sheets more than 70 mm thickness.
4. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

ii. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	134 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003666AM25
RA File Number	03AX04003512 AM25
Licence No and Date	0311037961/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003692AM25
RA File Number	03AX04003455 AM25
Licence No and	0311038009/17/10/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003693AM25
RA File Number	03AX04003456 AM25
Licence No and Date	0311038010/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003700AM25
RA File Number	05AX04002212 AM25
Licence No and Date	0511028360/17/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

v. Justification/basis for the quantities of welding materials supported by following information;

i. Weight of steel, which requires imported welding materials, giving break-up of:

1. Steel Plates/Sheets upto 30 mm thickness.
2. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
3. Steel Plates/Sheets more than 70 mm thickness.
4. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

ii. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	138 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003987AM25
RA File Number	05AX04002499 AM25
Licence No and	0511028731/05/11/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda decided to fix the ad-hoc norms as per comments of MHI dated 20.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	140 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004003AM25
RA File Number	03AX04003908 AM25
Licence No and Date	0311038502/06/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004005AM25
RA File Number	07AX04001232 AM25
Licence No and Date	0711012715/06/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004006AM25
RA File Number	07AX04001155 AM25
Licence No and Date	0711012716/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004098AM25
RA File Number	07AX04001278 AM25
Licence No and Date	0711012776/13/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004205AM25
RA File Number	07AX04001308 AM25
Licence No and Date	0711012808/18/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	145 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004246AM25
RA File Number	03AX04004074 AM25
Licence No and Date	0311038853/20/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004268AM25
RA File Number	05AX04002767 AM25
Licence No and Date	0511029083/21/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with	

their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	147 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004269AM25
RA File Number	05AX04002769 AM25
Licence No and Date	0511029085/21/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input

materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	148 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ZAIKAI INDIA
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Meity for examination and comments. Case stands deferred.	

Case No.	149 / NC/1/MEET/Dec/202425/18
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Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination and comments. Case stands deferred.	

Case No.	150 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004298AM25
RA File Number	05AX04002791 AM25
Licence No and Date	0511029121/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	151 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004312AM25
RA File Number	02AX04000530 AM25
Licence No and Date	0211007642/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda decided to fix the ad-hoc norms as per comments of MHI dated 19.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004351AM25
RA File Number	31AX04000272 AM25
Licence No and Date	3111004120/26/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 21.12.2024. It has been noted that % wasted recommended in the written comments is on higher side. Hence, the Committee decided to discuss it further in the forthcoming meeting.	

Case stands deferred.

Case No.	153 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SHELCEL BIOZEEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004375AM25
RA File Number	07AX04001296 AM25
Licence No and Date	0711012902/27/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit a detailed description of the manufacturing process covering each step from raw material acquisition to final product assembly. An accompanying flow sheet must illustrate the process visually, outlining key stages, inputs, and outputs involved in the manufacturing process. 2. Submit detailed technical drawings of the export product. These drawings should specify the components integrated into the final product and demonstrate their arrangement and integration within the overall assembly. 3. Submit an Excel sheet of weights for both imported and indigenous inputs. Each product should specify the net weight (gross weight minus wastage) of all input materials used in the export product. 4. Submit assembly diagrams, which could facilitate understanding of the assembly process which includes assembly diagrams that illustrate the placement and precise usage of each component. These diagrams serve as a visual guide to demonstrate how individual parts converge to form the complete product. 5. Submit the purpose and application of the products. 6. Submit the Advance Authorization Nos and Dates, if obtained in the past from the Regional Licensing Authority and those ratified by the NORMS Committee for the same export product. Case stands deferred.	

Case No.	154 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004439AM25
RA File Number	07AX04001348 AM25
Licence No and Date	0711012929/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Dec/202425/18
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004501AM25
RA File Number	04AX04000817 AM25
Licence No and Date	0411008645/02/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.12.2024, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024

HQ File Number	HQRNORM APPLY 00004502AM25
RA File Number	56AX04000172 AM25
Licence No and Date	5611003448/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004518AM25
RA File Number	31AX04000303 AM25
Licence No and Date	3111004156/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination and comments.	
Case stands deferred.	

Case No.	159 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004524AM25
RA File Number	08AX04001424 AM25
Licence No and Date	0811013397/04/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit drawings of the export item 1 TO 14 2. Detail process of manufacturing of the items to be manufactured out of the imported items. 3. Process flow chart and wastage at each stage of operation out of the imported items. 4. What is the grade of steel to be imported and the chemical composition thereof? Submit Mill Test Certificate. 5. Where is the application of the export products? 6. Reasons for higher wastage in detail. Case stands deferred.	

Case No.	160 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004525AM25
RA File Number	08AX04001394 AM25
Licence No and Date	0811013398/04/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit drawings of the export item 1 TO 2. 2. Detail process of manufacturing of the items to be manufactured out of the imported items. 3. Process flow chart and wastage at each stage of operation out of the imported items. 4. What is the grade of steel to be imported and the chemical composition thereof? Submit Mill Test Certificate.	

5. Where is the application of the export products?
6. Reasons for higher wastage in detail.

Case stands deferred.

Case No.	161 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004526AM25
RA File Number	08AX04001425 AM25
Licence No and Date	0811013399/04/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit drawing of the export item 1 &2 2. Detail process of manufacturing of the items to be manufactured out of the imported items. 3. Process flow chart and wastage at each stage of operation out of the imported items. 4. What is the grade of steel to be imported and the chemical composition thereof? 5. Where is the application of the export products? 6. What is the total weight of the export items 1 &2? Submit details of the weight of the imported items and the weight, grades, description, and size of the Indigenous inputs, if any. Case stands deferred.	

Case No.	162 / NC/1/MEET/Dec/202425/18
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 18 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004569AM25
RA File Number	31AX04000300 AM25
Licence No and Date	3111004162/05/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Minutes of Offline Cases

Case No.1	M/s LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Status of case
M. No. NC/1/MEET/Dec/202425/12 (Offline Cases) dated 23.12.2024		
Lic. No. 3411000609 dated 21.05.2021		
HQ. No. HQRNORMREVIW00000821AM24	Subject: Request for fixation of ad-hoc norms-review case	Approved
RLA No. 34AA04001725AM22		
Case history: The Committee considered the case as per agenda and noted that the case was approved by NC in its Meeting dated 31.05.2023. The applicant has, now, mentioned that list of components are not appearing in the approved norms. The applicant has requested for considering it as review case-offline, as they are not able to file review on BO Portal due to technical glitches. The applicant has given the complete information through Email and hard copies. As per order of Chairman, NC-1, the case was listed in the NC meeting held on 23.12.2024. The comments of Consultant (Tech-1) have been received. Decision: The Committee considered the case as per agenda and after due deliberation, the concerned TE expressed that he would be giving written comments on this. Hence, the Committee decided to modify the ad-hoc norms as per comments of Tech-1 dated 26.12.2024, as under: Export Item- 1 LM 65.4 P3 RJ ROOT- 2GE 51.0 NUMBERS (NOS) 2.LM 12.0 P3 RJ TIP GE 51.0 NUMBERS (NOS) TOTAL Net weight per Blade (ROOT AND TIP TOGETHER)- 21,820.0 Kg +/- 3 % Import item:		

Sl. No.	Sl. No. of Advance Authorization	Quantity recommended.
1	24,30,36,45,65,66,67,73,74,75,76,77,78,81,83,85,97,99,100,101,102,103,104,105,107,110,113,115,118,119,120,123,124,130,131,136,137,138,140,144,150,154,155,156,157,158,160,163,165,167,176,182,186,188,189,190,193,194,195,196,205,206,209,244,245,246,247,248,250,256,258,259,261,262,263,266,267,269,270,271,272,273,275,276,277,278,279,288,291,306,307,309,310,311,312,326,327,340,341,351	Components, allowed as per G.N.4
2.	6,7,17,29,40,41,42,47,48,51,52,71,72,90,106,108,114,116,121,141,143,153,162,166,168,172,174,175,184,185,191,192,210,211,213,214,215,216,217,218,219,220,224,225,226,228,240,251,257,290,294,299,304,305,313,314,315,343,346,347,348,349,350,352,354,355,356,357	Consumables Qty as applied for Value altogether restricted to 2.39 % of FOB Value
3.	197,198,199,200,201,202,203,204,207,208,328,329,330,331,332,333,334,335,336,337,338,339,342,344	To BE PROCURED FROM SEZ FOR INVALIDATION for Nil or partial direct import
4.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		

Case No.2	M/s LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Status of case
M. No. NC/1/MEET/Dec/202425/12 (Offline Cases) dated 23.12.2024		
Lic. No. 3411003794 dated 09.06.2023		
HQ. No.HQRNORMAPPLY00001452AM24	Subject: Request for fixation of ad-hoc norms-review case	Approved

RLA No. 34AX04000174AM24		
Case history: The Committee considered the case as per agenda and noted that the case is showing as rejected on BO portal due to technical errors. The applicant has requested for considering it as review case-offline, as they are not able to file review on BO Portal due to technical glitches. The applicant has given the complete information through Email and hard copies. As per order of Chairman, NC-1, the case was listed in the NC meeting held on 23.12.2024. The comments of Consultant (Tech-1) have been received. Decision: The Committee considered the case as per agenda and after due deliberation, the concerned TE expressed that he would be giving written comments on this. Hence, the Committee decided to fix the ad-hoc norms as per comments of Tech-1 dated 26.12.2024, as under:		
Export Item	FRP ROTAR BLADE LM 78.3 P	18 NOS
Net weight per BLADE		24,391.0 Kg +/- 3 %
Import item		
Sl. No.	Sl. No. of Advance Authorization	Quantity recommended.
1	5,7-11,13,14,19-21,41,82,84-86	Components, allowed as per G.N.4
2.	26-29,42-45	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

Case No.3	M/s LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Status of case
M. No. NC/1/MEET/Dec/202425/12 (Offline Cases) dated 23.12.2024		
Lic. No. 3411003797 dated 09.06.2023		
HQ. No. HQRNORMAPPLY00001447AM24	Subject: Request for fixation of ad-hoc norms-review case	Approved

